

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
JABALPUR**

**Original Application No. 612 of 2005**

Jabalpur, this the 4<sup>th</sup> day of July, 2005

Hon'ble Shri Madan Mohan, Judicial Member

K.L. Jharia, son of Shri M.L. Jharia,  
Aged about 43 years, posted SM, Deori,  
WCR, Jabalpur. .... Applicant

(By Advocate – Shri M.P. Shukla)

**V e r s u s**

1. Union of India, through Secretary,  
Ministry of Railway,  
New Delhi.
2. D.R.M,  
W.C.R, Jabalpur Divn.,  
Jabalpur. .... Respondents

**O R D E R (Oral)**

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has claimed the following main relief :

“(i) to quash the order contained in Ann. A/2, by issuing an appropriate writ order and/or direction.”

3. The brief facts of the case are that the applicant is working under the respondents and is posted at S.S.Gr./S.M. in Station Deori (Panagar). The applicant is frequently transferred and vide impugned order dated 7.6.2005 (Annexure A-2) he has been transferred to WCR, Majhgawan in the State of Uttar Pradesh on administrative ground. The applicant's son is seriously suffering from illness and he is under medical treatment. The applicant was shocked when he received the impugned transfer order Annexure A-2. With regard to his transfer the applicant has submitted a



representation dated 10<sup>th</sup> June, 2005 (Annexure A-4) and the same is still pending with the respondents for consideration. The learned counsel for the applicant submitted that he will be satisfied if directions are given to the respondents to consider and decide the said representation of the applicant dated 10.6.2005 (Annexure A-4) and till the representation of the applicant is decided, he be not disturbed from the present place of posting.

4. Accordingly, I feel that ends of justice would be met if I direct the respondents to consider and decide the said representation of the applicant dated 10.6.2005 (Annexure A-4), by passing a speaking, detailed and reasoned order within a period of one month from the date of receipt of a copy of this order. I do so accordingly. Till the representation of the applicant is decided by the respondents, he shall be not disturbed from the present place of posting. The learned counsel for the applicant is directed to send a copy of this order as well as the copy of the petition to the respondents immediately.

5. In view of the aforesaid, the Original Application stands disposed of at the admission stage itself.



(Madan Mohan)  
Judicial Member

“SA”